

ITEM NO.18 Court 3 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 8398/2021

(Arising out of impugned final judgment and order dated 13-07-2021 in BN No. 4387/2021 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

CENTRAL BUREAU OF INVESTIGATION Petitioner(s)

VERSUS

AYODHYA PRASAD MISHRA Respondent(s)

(FOR ADMISSION and I.R. and IA No.141475/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.141476/2021-EXEMPTION FROM FILING O.T.)

Date : 11-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Ms. Aishwarya Bhati, ASG.
 Mr. Suryaprakash V Raju, ASG
 Ms. Swati Ghildiyal, Adv.
 Mr. O.P. Shukla, Adv.
 Mr. Annam Venkatesh, Adv.
 Ms. Sairica S Raju, Adv.
 Mr. Sughosh Subramanyam, Adv.
 Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Vivek K. Tankha, Sr. Adv.
 Mr. Varun Tankha, Adv.
 Mr. Sumeer Sodhi, AOR
 Mr. Vaibhaw Shrivastava, Adv.
 Mr. Siddhant Gupta, Adv.
 Mr. Yagyavalk Shukla, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 8th April, 2022.

Mr. Sumeer Sodhi, learned counsel waives
notice for the respondent.

Two weeks' time is granted to the respondent to file counter affidavit, thereafter, one week's time is granted to the petitioner to file rejoinder affidavit.

List this matter on 8th April, 2022.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER